

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**TUESDAY, THE TWENTY SIXTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT APPEAL NO: 1270 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 04-07-2024 passed in W P No 16942 of 2008 on the file of the High Court.

Between:

Indurti Indumathi, W/o. I.V.Madhusudhan Rao, Aged about 73 years, Occ. Housewife, R/o. Flat No. 301, Sri Sai Darshan Residency, 7-1-408, Balkampet Road, Ameerpet, Hyderabad

...APPELLANT

AND

1. The State of Telangana, (Formerly the Government of Andhra Pradesh, Rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad
2. The State of Telangana, (Formerly Government of Andhra Pradesh), Rep. by its Special Deputy Collector, Land Acquisition Unit -II, Outer Ring Road, Tarnaka, Hyderabad
3. Hyderabad Urban Development Authority, Rep. by its Vice Chairman and Managing Director, Hyderabad
4. Hyderabad Urban Development Authority, Rep. by its Project Director and Special Collector, Land Acquisition, Outer Ring Road, Tarnaka, Hyderabad

...RESPONDENTS

**Counsel for the Appellant: M/s. ALLADI RITHVIKA, REP. FOR
SRI ANOOP KUMAR VEDATI**

**Counsel for the Respondent No.1 & 2: SRI E.RAMESH CHANDRA GOUD,
GP FOR LAND ACQUISITION**

Counsel for the Respondent No.3 & 4: M/s. D.MADHAVI, SC FOR HUDA

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT APPEAL No.1270 of 2024

JUDGMENT: (per the Hon'ble the Chief Justice Alok Aradhe)

Ms. Alladi Rithvika, learned counsel appears for
Mr. V. Anoop Kumar, learned counsel for the appellant.

Mr. E. Ramesh Chandra Goud, learned Government
Pleader for Land Acquisition appears for respondent Nos.1
and 2.

Ms. D. Madhavi, learned Standing Counsel for
Hyderabad Urban Development Authority appears for
respondent Nos.3 and 4.

2. This intra court appeal has been filed against an order
dated 04.07.2024 passed by the learned Single Judge by which
Writ Petition No.16942 of 2008 preferred by the appellant has
been dismissed.

3. Facts giving rise to filing of this appeal briefly stated are
that the appellant *vide* registered sale deed dated 15.07.2000
purchased plot Nos.41 to 46 measuring 1642 Square Yards in

Survey Nos.744/A, 747 and 747/AA situate at Koheda Village, Hayatnagar Mandal, Ranga Reddy District. The respondents initiated proceedings for acquisition of land for formation of the outer ring road. Thereafter, an award was passed by the Lok Adalat in P.L.C.No.1682/2008, dated 18.06.2008. It is not in dispute that the appellant, in terms of the award passed by the Lok Adalat, has received the amount of compensation.

4. Thereafter, the appellant submitted a representation on 04.07.2008 seeking a reference under Section 18 of the Land Acquisition Act, 1894 (hereinafter referred to as 'the Act'). The application submitted by the appellant was rejected by an order dated 30.07.2008. The appellant thereupon filed the aforesaid Writ Petition assailing the validity of the order dated 30.07.2008 and sought reference under Section 18 of the Act to the competent Court for fixation of just and reasonable compensation. The aforesaid Writ Petition has been dismissed by the learned Single Judge by the impugned order dated 04.07.2024.

5. It is pertinent to note that the appellant has not challenged the validity of the award passed by the Lok Adalat and had only challenged the order dated 30.07.2008 passed by the Special Deputy Collector, Land Acquisition, by which the reference sought by the appellant under Section 18 of the Act was rejected.

6. For the aforementioned reasons, we do not find any ground to differ with the view taken by the learned Single Judge.

In the result, the appeal fails and is hereby dismissed.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- T. KRISHNA KUMAR
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI ANOOP KUMAR VEDATI, Advocate [OPUC]
2. One CC to M/s. D.MADHAVI, SC FOR HUDA [OPUC]
3. Two CCs to GP FOR LAND ACQUISITION, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

BSR
BSR



HIGH COURT

DATED: 26/11/2024

JUDGMENT

WA.No.1270 of 2024



**DISMISSING THE WRIT APPEAL,
WITHOUT COSTS**

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03/12/24
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